

Sixteenth Loksabha

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Title: Need to ensure speedy justice in cases of crimes against women.

SHRIMATI SUPRIYA SULE (BARAMATI): A 15 year old minor was brutally raped and killed by three men in Kopardi village in Karjat taluka of Ahmednagar district of Maharashtra on 13 July, 2016. It has been a year since the assault on the minor and the victim is yet to receive justice. Even after more than a year, justice is yet to be delivered. The total number of pending cases in High Courts and Subordinate Courts, by the end of 2014, is more than three crores. Of these pending cases, 9.2% have been pending for more than ten years in these Courts. Crimes committed under Indian Penal Code (IPC) against women, as proportion of total IPC crimes have increased to 11.4 percent in 2014. Thus, I would like to bring to the notice of the Government the compelling need for the Centre to assist states in undertaking safety measures and ensuring speedy justice for women.